

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00511/2018
This the 29th day of November, 2018**

Hon'ble Mr. Devendra Chaudhry, Member - A

Smt. Adab Kumari, aged about 60 years, W/o late Shiv Kumar Verma, R/o 582/1063 Jagrati Nagar, Badalikhera, Post Manas Nagar, Kanpur Road, Lucknow.

..... Applicant

By Advocate: Sri Dharmendra Awasthi.

VERSUS

1. Union of India, through the Secretary, Ministry of Communication, Department of Posts, Government of India, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Senior Superintendent of Posts Offices, Lucknow Division, Lucknow.

..... Respondents

By Advocate: Sri Rajesh Katiyar

ORDER (ORAL)

Heard the Learned counsel for the parties at length.

2. Learned Counsel for the applicant submitted that in the interest of justice it would suffice if the representation of the applicant which has not yet been disposed of, may be directed to be disposed of in a time bound manner. Learned Counsel for the respondents has nothing to add.
3. In the interest of justice, it is very well that the representation of the applicant which is pending needs to be decided at the earliest. It would thus suffice to direct that the representation of the applicant dated 12.03.2018 may be decided by a reasoned and speaking order according to law within a period of three months from the date of receipt of this order under intimation to the applicant.
4. With the above direction, the O.A stands disposed of at the admission stage. There shall be no order as to costs.

(Devendra Chaudhry)
Member (A)

RK

O.A No. 511 of 2018, Smt. Adab Kumari Vs UoI